NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/07/2017 AT 10.30 PM

> PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER

PETITION NUMBER

: CP/510/ (IB)/CB/2017

NAME OF THE PETITIONER(S)

: VEESONS ENERGY SYSTEMS PVT LTD

UNDER SECTION

: 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

G. ANJHANAA
Representing IRP - Mr. S. SRINIVABAN

AVINASM K.R Jo

ORDER

Representative for IRP Mr. S. Srinivasan submitted that IRP was appointed vide order dated 19.06.2017 who made public announcement and convened the meeting of the Creditors on 19.07.2017. Further, submitted that the term of RP has expired on 29.06.2017. Therefore, the Representative for IRP expressed the inability to continue with the assignment. Thereupon the Committee of Creditors suggested the name of Mr. R. Raghavendran to be appointed as RP. requirement is that the Creditors have to make an application for the appointment of RP. Therefore, the IRP is directed to inform to the Committee of Creditors to make an application for appointment of RP immediately. In view of this the IRP appointed vide order dated 19.06.2017 is permitted to continue with the assignment till new RP is appointed.

S. wirageron. (S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)

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